

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-509**

(IB)-263(PB)/2018

CA/1460/2019, CA/205/2020, IA/2269/2020, IA/5347/2020, IA/5320/2020,  
Appeal (IBC)-08/2021, IA/1405/2021

**IN THE MATTER OF:**

State Bank of India

**....Applicant**

**Vs.**

M/s. Century Communication Ltd. & Ors.

**.....Respondent**

**SECTION**

U/s 7 of (IBC) in Liq.

**Order delivered on 22.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. P. K. Mishra, Adv.in CA/1460/2019

For the Liquidator : Mr. Siddharth Banthia, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**CA/1460/2019:-**

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Respondent is present and submitted that he has been engaged recently and he will file Vakalatnama after taking NoC from the previous counsel and therefore, sought time. In view of this, list the matter on **21.05.2024**.

**CA/205/2020:-**

No one is present on behalf of the Applicant at the time of hearing of the matter. In the interest of justice, list the matter on **21.05.2024**.

**IA/2269/2020:-**

No one is present on behalf of the Applicant at the time of hearing of the matter. In the interest of justice, list the matter on **21.05.2024**.

**IA/5347/2020:-**

No one is present on behalf of the Applicant at the time of hearing of the matter. In the interest of justice, list the matter on **21.05.2024**.

**IA/5320/2020:-**

Ld. Counsel on behalf of Applicant is present and submitted that this application has been disposed off vide order dated 09.12.2020. Therefore, this IA **need not be listed again**.

**Appeal (IBC)-08/2021:-**

No one is present on behalf of the Appellant. However, Ld. Counsel on behalf of Liquidator submitted that this is an Appeal under Section 42 of the IBC against the impugned order of the Liquidator dated **19.11.2020** by which the claim of the Appellant was rejected. Ld. Counsel on behalf of Liquidator submitted that the claim of the Appellant has now become admitted and the Appellant has already been informed by the Liquidator on 01.03.2021 about the same and therefore, this Appeal has now become infructuous. In view of this, the Appeal is **dismissed as infructuous**.

**IA/1405/2021:-**

No one is present on behalf of the Applicant at the time of hearing of the matter. In the interest of justice, list the matter on **21.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**